

ACT No. XXXV OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
31st July, 1923.)

An Act further to amend the Code of Criminal Procedure, 1898.

V of 1898.

WHEREAS it is expedient to give to mukhtars the right to practise in certain Criminal Courts and further to amend the Code of Criminal Procedure, 1898, for that purpose; It is hereby enacted as follows:—

1. This Act may be called the Code of Criminal Procedure (Further Amendment) Act, 1923. Short title.

V of 1898.

2. In clause (r) of sub-section (1) of section 4 of the Code of Criminal Procedure, 1898, after the words “means a pleader” the words “or a mukhtar” shall be inserted, and the words “mukhtar or” shall be omitted. Amendment of section 4, Act V of 1898.

[Price one anna.]